



2026:AHC-LKO:11076

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 111 of 2026

Sakarulnisha

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Deptt. Lko.
And 19 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shubham Gupta, Ayush Sharma, Suresh
Kumar Singh

Counsel for Respondent(s) : C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Ravindra Nath Singh, Advocate holding brief of Shri Shubham Gupta, the learned counsel for the petitioner, Shri Vishal Tehlani, the learned Standing Counsel for the State and Shri Mohd. Talib Khan, Advocate holding brief of Shri Pankaj Gupta, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction to the opposite party No.2 and 3 for removal encroachment made on land bearing Gata No.92 measuring 1.192 situated in Village- Meharbanab Bad, Teshsil-Karnailgaj, Gonda.

3. On the basis of written instructions provided by S.D.M., Karnailganj, Gonda, the learned Standing Counsel has submitted that proceedings under Section 67 of U.P. Revenue Code, 2006 in Case Nos.T2017083047053259, T2017083047054807, T2017083047053980, T201708300506118, T2017083047053257, T2017083047053979, T2017083047053991, T2017083047053985, T2017083047053986, T2017083047053976, T2017083047053983, T2017083047053989, T2017083047053975 and T2017083047053254 have been instituted for removal of encroachment made by private opposite parties.

5. The instant petition is **disposed off** by issuing a direction that proceedings for removal of encroachment instituted under Section 67 of U.P. Revenue Code, 2006 in the aforesaid cases bearing Nos.T2017083047053259, T2017083047054807, T2017083047053980, T201708300506118, T2017083047053257, T2017083047053979, T2017083047053991,

T2017083047053985, T2017083047053986, T2017083047053976, T2017083047053983, T2017083047053989, T2017083047053975 and T2017083047053254 shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

February 12, 2026

-Amit K-

(Subhash Vidyarthi,J.)